GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS LOK SABHA UNSTARRED QUESTION NO. 2807 ANSWERED ON 06.08.2025

IMPLEMENTATION OF UMEED PORTAL

2807: SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI EATALA RAJENDER:

SMT. D K ARUNA:

Will the Minister of MINORITY AFFAIRS be pleased to State:-

- (a) whether the Government has been actively engaging with States and Union Territories to ensure effective implementation of the UMEED portal, mandating that details of all the registered Waqf properties across the country are to be uploaded and if so, details and the present status thereof;
- (b) whether the Government held a comprehensive review meeting with the State Waqf Boards and apprised the officials of the rules to be rolled out shortly to support the statutory requirements of the portal and also invited suggestions from State authorities to streamline the implementation process and several Waqf Board CEOs requested to revisit certain leasing provisions and if so, the details thereof and action taken by the Government in this regard; and
- (c) whether the Union Government has reaffirmed the commitment to empowering Waqf Boards, if so, the details and present status thereof along with the fund utilised, State-wise?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIJU)

(a) & (b) Yes sir, in accordance with Section 3(ka) of the Unified Waqf Management, Empowerment, Efficiency and Development (UMEED) Act, 1995, the Ministry of Minority Affairs has developed and launched the UMEED Central Portal-2025 on 06.06.2025. The Ministry has been actively engaging with the States/UT Waqf Boards to ensure the effective implementation of the UMEED Central Portal- 2025 and the State/UT Waqf Boards across the country have commenced uploading data on the UMEED Central Portal-2025. The status of data entry is at **Annexure-I**.

The Ministry has provided extensive training and capacity-building support to ensure effective use of the UMEED Central Portal-2025. Prior to its launch, two consultative meetings were held on 28.02.2025 & 08.05.2025 with representatives of State/UT Waqf Boards to demonstrate the prototype of developing portal and incorporate their feedback. A two-day national-level workshop-cum-training program was organised on 26th–27th May 2025. Feedback

and suggestions were received during the training sessions from State/UT Waqf Boards, based on their local needs and requirements. Suggestions that align with the provisions of the Unified Waqf Management, Empowerment, Efficiency and Development Act, 1995 have been incorporated into the Portal as the portal is a statutory portal. After the launch of the Portal, a dedicated helpline has been set up to address grievances raised by the Boards. **About 140 Grievances/suggestions** have been received across the country **as on 28.07.2025** and their resolutions have also been uploaded on the Portal to help other Boards to understand and handle the portal functioning effectively.

Video conferences were also conducted on 02.05.2025, 25.06.2025, 03.07.2025 with State/UT Governments and Waqf Boards for facilitating its smooth implementation. Officers and staff of the Ministry have also been undertaking field visits to provide on-site support, resolve issues, and guide Boards in operating the UMEED Central Portal.

(c): Yes, Sir,the Central Government has reaffirmed its commitment to empowering Waqf Boards through the launch of the UMEED Central Portal-2025. All State/UT Waqf Boards have been onboarded and have commenced data entry on the Portal. To ensure its effective implementation, the Ministry has advised establishment of Project Management Units (PMUs) at the Central, State/UT, Waqf Board, and District levels. These PMUs are intended to support the efficient management of waqf properties and to ensure that the details of all such properties are uploaded on the Portal within a period of six months.

WAQF Progress Report

Sr. No.	State Waqf Board	No of Makers Initiated the process of uploading	No of Makers Submitted	No of Checkers Submitted	No of Approvers Approved	Total Rejected Property	Total Pending for Approval
1	Andaman And Nicobar Islands	3	0	0	0	0	0
2	Andhra Pradesh	69	4	0	0	3	0
3	Arunachal Pradesh	0	0	0	0	0	0
4	Assam	1	0	0	0	0	0
5	Bihar Shia	7	0	0	0	0	0
6	Bihar Sunni	37	9	0	0	0	0
7	Chandigarh	1	0	0	0	0	0
8	Chhattisgarh	0	0	0	0	0	0
9	Delhi	5	1	0	0	0	0
10	Goa	0	0	0	0	0	0
11	Gujarat	50	0	0	0	0	0
12	Haryana	3	0	0	0	0	0
13	Himachal Pradesh	2	27	0	0	0	0
14	Jammu And Kashmir	35	0	0	0	0	0
15	Jharkhand	1	0	0	0	0	0
16	Karnataka	15	0	0	0	0	0
17	Kerala	2	0	0	0	0	0
18	Ladakh	0	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0	0
20	Madhya Pradesh	13	1	0	0	0	0
21	Maharashtra	34	1	0	0	0	0
22	Manipur	6	5	0	0	0	0
23	Meghalaya	1	0	0	0	0	0
24	Mizoram	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0
26	Odisha	193	11	0	0	1	0

Sr. State Waqf No. Board	No of Makers Initiated the process of uploading	No of Makers Submitted	No of Checkers Submitted	No of Approvers Approved	Total Rejected Property	Total Pending for Approval
27 Puducherry	2	0	0	0	0	0
28 Punjab	11	3	0	0	0	0
29 Rajasthan	15	3	0	0	0	0
30 Sikkim	0	0	0	0	0	0
31 Tamil Nadu	1	0	0	0	0	0
32 Telangana	5	1	0	0	0	0
33 The Dadra And Nagar Haveli And Daman And Diu	1	0	0	0	0	0
34 Tripura	3	0	0	0	0	0
35 Uttarakhand	102	2	0	0	0	0
36 Uttar Pradesh Shia	5	0	0	0	0	0
37 Uttar Pradesh Sunni	31	1	0	0	0	0
38 West Bengal	9	0	0	0	0	0
Total	663	69	0	0	4	0